

THE HYDERABAD LEGISLATIVE ASSEMBLY
(REPEAL) A'IN, 1358 F.

No. I of 1358 F.

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*THE HYDERABAD LEGISLATIVE ASSEMBLY

(REPEAL) A'IN, 1858 F.

No. 1 OF 1858 FASLI.

*(Received the assent of H.E.H. the Nizam on 2nd day
of Bahman 1857 F.)*

Whereas with a view to constituting a fully representative body elected by the people at as early a date as possible His Exalted Highness has deemed it expedient to abolish the Hyderabad Legislative Assembly Constituted under the Hyderabad Legislative Assembly A'in (No. 1 of 1855 F.);

Now, therefore, His Exalted Highness is pleased to enact as follows :—

1. (1) This A'in may be cited as the Hyderabad Legislative Assembly (Repeal) A'in and it shall come into force at once. Short title, commencement and extent.
- (2) It shall extend to the whole of the Hyderabad State.
2. The Hyderabad Legislative Assembly A'in (No. 1 of 1855 Fasli) shall be repealed and the Legislative Assembly constituted thereunder shall be forthwith abolished. Repeal of Hyderabad Legislative Assembly A'in.
3. The Hyderabad General Clauses Act (III of 1808 F.) as amended from time to time shall govern the interpretation of this A'in as though this A'in were an Act of His Exalted Highness' Legislative Council. Application of Hyderabad General Clauses Act

